

(b) if the reply to part (a) above be in the negative, the reasons for the delay and when a decision is likely to be taken?

THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) No, Sir.

(b) The various aspects of the matter are under examination. In that connection the views of the persons known to be interested in Social Welfare Work as well as the Ministries who are directly concerned are being ascertained in the course of informal discussions/formal references. This is taking some time.

आय-करदाता

*191. श्री रामकुमार भुवालका: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि ऐसे करदाताओं की संख्या कितनी है, जिन्होंने सितम्बर, 1965 से अगस्त, 1966 के बीच आय-कर-अधिनियम, 1961 की धारा 220(6) के अधीन सरकार से अपनी अपीलों के फैसले होने तक जमा कराने के लिये अतिरिक्त समय की प्रार्थना की है ?

t [INCOME-TAX ASSESSEES

•191. SHRI R. K. BHUWALKA: Will the Minister of FINANCE be pleased to state the number of assessees who under section 220(6) of the Income Tax Act, 1961 have applied to Government between September, 1965 and August, 1966 asking for ex-

tra time for depositing their tax till a decision is taken on their appeals?]

वित्त मंत्रालय में राज्य मंत्री (श्री बी० प्रार० भगत) : सूचना इकट्ठी की जा रही है और यथा सम्भव शीघ्र सदन की मेज पर रख दी जायगी ।

f[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): The information is being collected and will be laid on the Table of the House as early as possible.]

INCOME-TAX ASSESSMENT OF ORISSA AGENTS

•1911, SHRI BANKA BEHARY DAS: Will the Minister of FINANCE b» pleas* KI to state:

(a) whether it is a fact that the assessment of income-tax of the firm of Oiissa Agents of Mrs. B. Mittra of Cuttack, that has been wound up, has been completed; and

(b) if so, what are the detail! there)f?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The details are given In • statement placed on the Table of th« House.

STATEMENT

Total Income, Tax and penal interest levied in the case of the firm of M/s. Orissa Agents

Assessment Year	Total income	Gross tax	Net tax (after giving credit for payments on record)	Penal interest under section 215/217	in
	Rs.	Rs.	Rs.	Rs.	
1960-61	35,336	8,117.26	5,270.16	1,003.28	
		of which 3,247.10 raised on original assessment.			

f[] English translation.

Assessment Year	Total income	Gross tax	Net tax (after giving credit for payment on record)	Penal interest under section 215/217
1961-62	69,143	28,836.10	16,143.70	..
1962-63	1,02,027	57,072.25	16,791.27	..
1963-64	6,98,524	5,11,438.66	3,88,391.56	..
1964-65	20,875	2,421.00 (excluding annuity deposit demand of 1570)	2,421.00	131.40
TOTAL			4,29,017.69	1,134.68

INCREASE IN SALARIES OF GOVERNMENT SERVANTS BANNED

•193. SHRI M. V. BHADRAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that orders prohibiting a change in the structure of salaries of Government servants were issued in the month of August last; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) As a measure of economy.

INDUSTRIAL LICENCE FOR CO-OPERATIVE SPINNING MILLS IN MADHYA PRADESH

•194. SHRI R. S. KHANDEKAR: SHRI V. M. CHORDIA: SHRI RAM SAHAI:

Will the Minister of PLANNING AND SOCIAL WELFARE be pleased to state:

(a) whether any representation was received by the Planning Commission from the Members of Parliament from Madhya Pradesh in respect of the grant of industrial licence for the establishment of four cooperative

spinning -mills in Madhya Pradesh; and

(b) if so, when was the communication received and whether any final reply has been sent to the Members of Parliament in the matter?

THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b) A letter from the Committee of Members of Parliament from Madhya Pradesh was received in April 1966 requesting the approval of the Planning Commission to the State Government's proposal for the establishment of spinning mills in the cooperative sector. In this connection, the position has already been explained in the Rajya Sabha on 11th May, 1966 in reply to Question No. 181 and again on 9th November, 1966 in reply to Question No. 102. It has been decided in consultation with the Ministry of Commerce that the proposals of the State Government may be considered for inclusion in the Fourth Five-year Plan of the State.

WORLD BANK MISSION TO INDIA

♦195. SHRI P. K. KUMARAN: Will the Minister of FINANCE be pleased to state:

(a) whether a World Bank Mission